

**Government of Jharkhand**  
**Home, Prison & Disaster Management Department**  
**(Disaster Management Division)**

**ORDER**

Whereas, the Ministry of Home Affairs has issued lockdown/Unlock orders vide Order dated 24.03.2020, Order dated 15.04.2020, Order dated 01.05.2020, Order dated 17.05.2020, Order dated 30.05.2020, Order dated 29.06.2020, Order dated 29.07.2020, Order dated 29.08.2020, Order dated 30.09.2020, Order dated 27.10.2020, Order dated 25.11.2020, Order dated 28.12.2020, Order dated 27.01.2021, Order dated 26.02.2021, Order dated 23.03.2021 and Order dated 29.04.2021 due to the prevailing COVID 19 situation;

Whereas, in exercise of the powers, conferred under Section 10(2)(l) of the Disaster Management Act 2005, the Union Home Secretary and Chairman, National Executive Committee has issued an order dated 27.05.2021 directing that the containment measures and national directives for effective control of COVID-19 as communicated vide Ministry of Health and Family Welfare DO Number Z 28015/85/2021-DM Cell dated 25.04.2021 would remain in force upto 30.06.2021;

Whereas, in exercise of the power conferred under section 22(2)(h) of the Disaster Management Act, 2005, the undersigned in his capacity as Chairperson, State Executive Committee has issued directions to all the Departments of Government of Jharkhand and all the District Administrations for the strict implementation of Guidelines and State Directives vide Order no 409 dated 09.06.2021;

Whereas the Ministry of Home Affairs vide order dated 27.05.2021 has mandated state government to take all necessary measures to promote COVID-19 appropriate behaviour and has also authorised the state, based on its assessment of the situation, to impose local restrictions at district/sub-district and city/ward level, with a view to contain the spread of COVID-19;

Whereas the situation of COVID-19 has been reviewed and it has been observed that there has been a fall in the number of new COVID-19 cases as well as fall in positivity but at the same time it is anticipated that gatherings and congregations may pose a considerable threat of spread of COVID-19;

Whereas, in exercise of the powers under section 18(2)(d) of the Disaster Management Act, 2005, the State Disaster Management Authority has directed the undersigned to issue an order with guidelines for the containment of COVID 19;



Now therefore, in exercise of the power conferred under section 22(2)(h) of the Disaster Management Act, 2005 the undersigned, in his capacity as Chairperson, State Executive Committee, hereby directs all the Departments of Government of Jharkhand and all the District Administrations to ensure that **Swasthya Suraksha Saptah** as per the following guidelines is observed by all **from 6 AM on 17.06.2021 till 6 AM on 24.06.2021**;

1. All shops shall be permitted to open till 4 PM in all districts.
2. All shops including shops selling fruits, vegetables, grocery items, sweets and eatables shall remain closed from 4 PM on Saturday to 6 AM on Monday. Milk outlets shall be permitted to open.
3. Above mentioned restrictions shall not be applicable to medicine shops/ diagnostic centres/clinics/hospitals/milk outlets/ petrol pumps/ LPG outlets/CNG outlets/restaurants doing home delivery and take away/dhabas located on national/state highways /cold storages/ warehouses/ unloading of goods.
4. Movie halls/ multiplexes / theatres/ assembly halls/ Banquet halls/bars/ clubs shall remain closed.
5. Restaurants are permitted to do home delivery and take away of products. Sit in dining is prohibited.
6. In hotels the use of Banquet halls and sit in dining is prohibited.
7. All Government of India, State Government and private offices are permitted to function with 50% strength of Human Resources till 4 PM.
8. Unhindered transportation/logistics of all goods is permitted.
9. All activities previously permitted shall continue to be permitted.
10. All religious places/ places of worship are permitted to open but visitors are prohibited.
11. All indoor or outdoor congregations of more than 5 persons are prohibited in the state with the exception of marriage as specified below and last rites related functions with upper limit 20 persons.



12. Marriage shall be held at home or court. Marriage shall not be held at any public place including community hall/ banquet hall etc. Use of loudspeaker/DJ/firecrackers is prohibited in marriage. Marriage processions are prohibited. Not more than 11 persons shall attend the marriage including bride/bridegroom/person for solemnising the marriage. At least 3 days prior information shall be given to the nearest police station.
13. All processions are prohibited.
14. All educational institutions including schools/colleges/ITI/skill development centres/coaching institutions/training institutions shall be closed. Digital content/ online education may be provided to the students.
15. All examinations to be conducted by various authorities of Government of Jharkhand shall be postponed.
16. All ICDS centres shall remain closed. Home delivery of National Food Security Act entitlements shall be ensured.
17. All fairs and exhibitions are prohibited.
18. All stadiums/gymnasiums/swimming pools/parks shall be closed.
19. Bus transport shall be prohibited except for use by district administration or for use by Industrial/Mining undertakings for movement of personnel with the permission of district administration.
20. Movement of persons is permitted from 5PM to 6 AM only with respect to activities permitted beyond 4 PM, air/rail related travel, attending last rites and for discharge of any duty related to control of COVID-19.
21. With regard to e pass the following provisions shall prevail:
  - i. For any kind of inter state and inter district movement by personal vehicle the person shall carry E-Pass, Valid photo identity card and valid ticket in case of air/rail related travel. E-Pass shall be downloaded from [epassjharkhand.nic.in](http://epassjharkhand.nic.in).




- ii. E-pass shall not be required for intra district movement.
- iii. Intrastate public transport by commercially registered taxis shall be permitted without E-pass.
- iv. All movement into the state by personal vehicle or taxi shall be permitted only on producing E-pass.
- v. Vehicles of Government of India/Government of Jharkhand/ other state governments shall be exempt from the requirement of E-pass.
- vi. Vehicles passing through the state shall not be required to produce E pass.
- vii. District administration shall make suitable arrangements including setting up of properly manned border check posts for implementing the above directions. SSP/SP Shall deploy police personnel in adequate number for implementing the directions.

22. Haats in rural/urban areas shall be permitted only on the condition that adequate arrangements for ensuring social distancing is ensured. Marking of circles on ground shall be done to ensure social distancing

23. All persons travelling to Jharkhand shall undergo quarantine for 7 days as per the following guidelines.

- i. Every person coming/returning to Jharkhand by air/rail/road shall register his/her personal details on the website of Government of Jharkhand ([www.jharkhandtravel.nic.in](http://www.jharkhandtravel.nic.in)) preferably before his/her departure for Jharkhand and in any case not later than the day of arrival in the state of Jharkhand.
- ii. Every person coming/returning to Jharkhand by air/rail/road shall stay in home quarantine for a period of 7 days observing guidelines issued by Department of Health and Family Welfare and Medical Education in this regard.
- iii. The district administration shall take all necessary measures to ensure the compliance of home quarantine directions and all the instructions issued from time to time in this regard.
- iv. In case the district administration comes to the conclusion that the conditions at the home of the person are not appropriate for home quarantine, or the concerned person is not following the guidelines of home quarantine, then the district administration is authorised to put the person in institutional quarantine facility.



- v. Above directions shall not apply to personnel of airlines, people passing through the state during interstate movement, Government of India officials on official duty, persons who undertake daily interstate travel for purpose of mining/ construction/ industrial/ agriculture/health care related activities and persons who travel back from Jharkhand within 72 hours of arrival in the state.

24. No person without mask/face cover shall be permitted entry in any government office/ railway station/ airport/ bus/ taxi/ auto rickshaw / any other public place like shop etc.

25. The guidelines and state directives annexed shall be followed.

26. Any person violating these guidelines or the attached state directives will be liable to be proceeded against as per the provisions of Section 51 to 60 of the Disaster Management Act 2005, besides legal action under Section 188 of the IPC and other legal provisions as applicable.



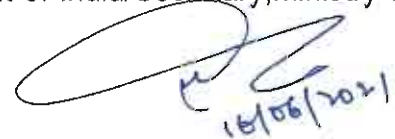
(Sukhdev Singh)  
Chief Secretary,  
Jharkhand.

Memo no. ....207/CS.....

Ranchi, Dated: ...16/06/2021.....

Copy to – Principal Secretary to Chief Minister/PS to all Ministers/All Additional Chief Secretary/Principal Secretary/Secretary/Director General of Police/All Divisional commissioner/DIG/DC/SSP/SP, Jharkhand for information and necessary action.

Copy to –Secretary, Ministry of Home Affairs, Government of India/Secretary, Ministry of Health and Family Welfare, Government of India.



Chief Secretary,  
Jharkhand

**Guidelines on the measures to be taken by Departments of Government of Jharkhand/District Administrations for containment of COVID-19.**

1. The directions and national directives communicated vide Order dated 27.05.2021 (annexed) of Ministry of Home Affairs; Government of India shall be implemented.
2. The examinees of all examinations conducted by Government of India authorities shall be exempted from restrictions related to movement out of Containment zone(s) for the purpose of examinations and their admit card shall be treated as entry pass for this purpose. SOP dated 10.09.2020 (annexed) issued by Ministry of Health and Family Welfare shall be complied with.
3. Hotels, Restaurants and other hospitality units such as guest house/ Dharamshala/lodge etc shall comply with the SOP on preventive measures laid down by Ministry of Health and Family Welfare, Government of India in this regard on 04.06.2020 (annexed).
4. Shopping Malls shall comply with SOP on preventive measures issued by Ministry of Health and Family Welfare, Government of India on 01.03.2021 in this regard.
5. All domestic travellers shall comply with the guidelines for domestic travel (air/train/inter-state bus travel) issued by Ministry of Health and Family Welfare Government of India, on 24.05.2020 in this regard (annexed).
6. All international travellers on Vande Bharat and Air Transport Bubble flights shall comply with the SOP issued by Ministry of Home Affairs, Government of India on 22.08.2020 in this regard (annexed).
7. All domestic air travel shall be in accordance with guidelines issued by Ministry of Civil Aviation, Government of India on 25.05.2020 (annexed).
8. Offices shall comply with the SOP on preventive measures laid down by Ministry of Health and Family Welfare, Government of India in this regard on 04.06.2020 (annexed).
9. The state directives as annexed shall be adhered to while carrying out the permitted activities.



(Sukhdev Singh)  
Chief Secretary,  
Jharkhand.

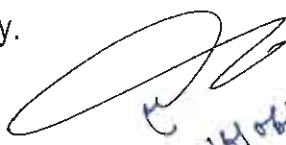


## State Directives for COVID-19 Management

1. Wearing of face cover/mask is compulsory in public places, in work places, and during transport.
2. Individuals shall maintain social distance of **do gaz ki doori** in public places.
3. Spitting in public places is prohibited.
4. Persons above 65 years, persons with co-morbidities, pregnant women and children below the age of 10 years are advised to stay at home, except for essential and health purposes.
5. District authorities may advise individuals to install the Aarogya Setu application on compatible mobile phones and regularly update their health status on the app.

### Shops

6. Provision for sanitizer will be made at all entry point.
7. All persons in charge of shops will ensure that the number of persons entering the shop shall not exceed the number required to maintain social distance.
8. Wearing of face cover/mask is compulsory by workers and customers.
9. Hand gloves may be worn by all the workers.
10. Shops would ensure frequent sanitisation throughout the day of all points which frequently come into human contact eg. door handles, surface of table/counter etc.
11. Shops would ensure sanitisation of entire workplace and common facilities at the beginning of the day and end of the day.
12. Shops to ensure that any worker suffering from fever/cough/breathing problem does not attend the shop and is referred to nearest health facility.
13. Any customer apparently having cough/breathing problems to be denied entry and may be asked to immediately contact health facility.

  
(Sukhdev Singh)  
Chief Secretary,  
Jharkhand.